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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 256/2017 in C.P. (I.B) No. 21/10/NCLT/AHM/2017



Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2017**

Name of the Company: State Bank of India (CoC)
V/s.
New Tech Forge & Foundry Ltd.

Section of the Companies Act: Section 22 and 27 of the Insolvency and
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ARUN KUMAR MALANI, FCA	IRP	INTERIM RESOLUTION PROFESSIONAL	
2.	SIDDHARTHA SAMAL	Advocate	State Bank of India	

ORDER

Learned Advocate Mr. Sidharth Samal present for Applicant (SBI (COC)). None present for Respondent in IA 256/2017.

Proof of service on IRP filed.

IRP Mr. Arun Kumar Malani present.

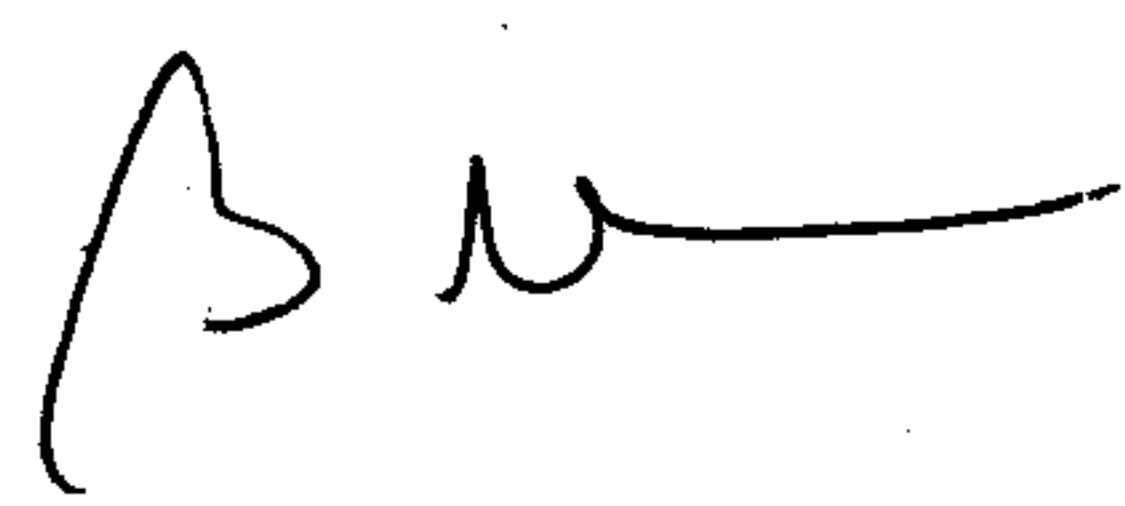
Heard arguments of Learned Counsel for Committee of Creditor and IRP.

In the first meeting of COC held on 28.06.2017 a decision has been taken to replace IRP Mr. Arun Kumar Malani.

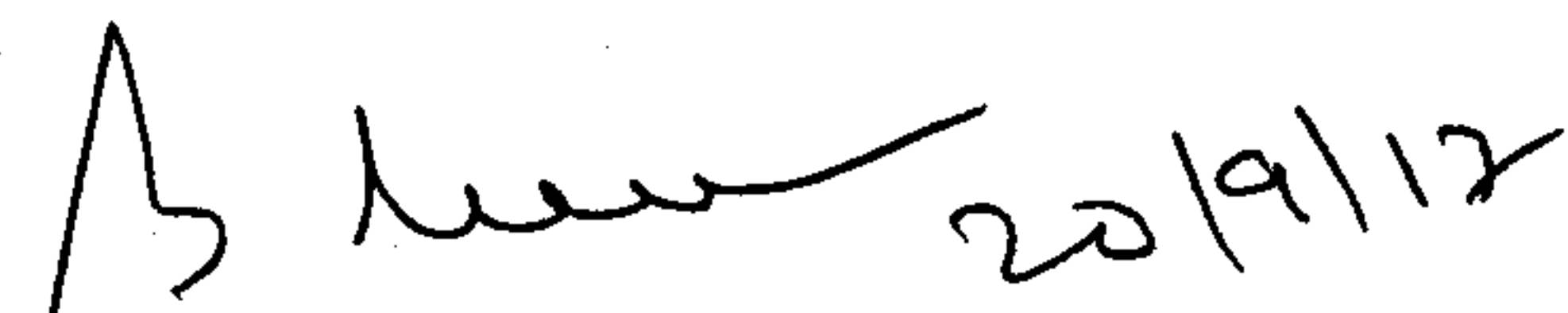
In the second meeting of COC held on 17.08.2017 it is further resolved that Mr. Arun Kumar Malani has to be replaced by Mr. Premraj Ramratan Ladha.

The IRP on record has no objection for his replacement.

Hence, Registry is directed to address a letter to the IBBI forwarding the name of Mr. Premraj Ramratan Ladha as resolution professional in the matter of M/s. New Tech Forge & Foundry Ltd CP(IB) 21/2017.



Application is ordered accordingly.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 20th day of September, 2017.